

ITEM NO.31

COURT NO.5

SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

WRIT PETITION(CRIMINAL) Diary No(s). 11407/2024

RABINDRA KUMAR PAL @ DARA SINGH

Petitioner(s)

VERSUS

STATE OF ODISHA

Respondent(s)

(FOR ADMISSION and IA No.124505/2024-EXEMPTION FROM FILING O.T. and  
IA No.124504/2024-CONDONATION OF DELAY IN REFILEING / CURING THE  
DEFECTS)

Date : 09-07-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Vishnu Shankar Jain, AOR  
Mr. Parth Yadav, Adv.  
Mr. Sumit Arora, Adv.  
Ms. Mani Munjal, Adv.  
Ms. Marbiang Khongwir, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Heard Mr. Vishnu Shankar Jain, learned counsel appearing for  
the petitioner.

2. Delay condoned.

3. Learned counsel submits that the petitioner was convicted for  
three crimes and he has been in custody for over 24 years.  
Therefore, his premature release should have been considered by the  
competent committee of the Odisha Government.

4. Issue notice, returnable in six weeks.

(GEETA JOSHI)  
SENIOR PERSONAL ASSISTANT

(KAMLESH RAWAT)  
ASSISTANT REGISTRAR